

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-530(PB)/2017**

**IN THE MATTER OF:**

State Bank of India

.....Petitioner

v.

Bhusan Energy Limited

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order delivered on 07.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**R. VARADHARAJAN**

**Hon'ble Member (Judicial)**

For the Applicant / Petitioner :

For the Respondent :

Ms. Ranjana Roy G., Ms. Vasudha Sen,  
Mr. Vivek Kumar, Advs.

**Order**

Learned Counsel for the petitioner states that rejoinder shall be filed in the registry today, although a copy of the same has been given to the Counsel for the respondent.

List for arguments on 13<sup>th</sup> December, 2017.

Sd/-  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd/-  
R. VARADHARAJAN  
Member (Judicial)

07.12.2017  
V.Sethi